CORRIGENDUM TO THE LETTER OF OFFER FOR THE ATTENTION OF THE SHAREHOLDERS OF R. R. CORPORATE SECURITIES LIMITED

Regd. Office: 13, Community Centre, First Floor, East of Kailash, New Delhi-110065.

This Corrigendum should be read in continuation of and in conjunction with the Letter of Offer, unless otherwise specified.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the Letter of Offer, unless otherwise defined.

The shareholders of R R Corporate Securities Limited are requested to note the amendments with respect to and in connection with Letter of Offer as sent to the shareholders are as under:

The last date of dispatch of payment consideration was April 16, 2015, to the shareholders who have tendered their shares under the offer. The offer is subject to receipt of approval of Reserve Bank of India, being statutory approval as required in terms of RBI notification No. DNBS. (PD) 275/GM(AM)-2014 dated May 26, 2014, for change in management and control of target company as target company being a Non- Banking Finance Company. In view of approval of Reserve Bank of India is not yet received, we have made an application before SEBI for extension of time to dispatch the payment consideration to the shareholders and SEBI vide its letter no. CFD/DCR-2/10512/2015 dated April 15, 2015 have given its approval for extension of time for dispatch of payment consideration subject to the condition that the payment to all successful public shareholders who tender their equity shares in the open offer may commence not later than 10 working days for the date of receipt of RBI approval and also subject to the acquirer paying interest @10% p.a for the said delay.

The shareholders who have tendered their shares under the offer should take note that their respective payment consideration shall be dispatch within a period of 10 working days from the date of receipt of RBI approval alongwith an interest @10% on payment consideration payable for such delay. All subsequent compliances under SEBI (SAST) Regulations, 2011 shall be made after making payment to the shareholders.

The Board of Directors of acquirer accepts full responsibility for the information contained in this Corrigendum to the Letter of Offer and also the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

This Corrigendum to the Letter of Offer will also be available on SEBI's **website at www.sebi.gov.in**

Issued by Manager to the Offer on behalf of the Acquirers & PACs

D&A

D & A FINANCIAL SERVICES (P) LIMITED

13, Community Centre, East of Kailash, New Delhi - 110065.

Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491

E- mail : dafspl@gmail.com

Contact Person: ***Mr. Priyaranjan***

Date : Aptil 16, 2015

Place: New Delhi